

National Company Law Tribunal


Allahabad Bench

CP NO. (IB) 109/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

NAME OF THE COMPANY: Bank of Baroda Vs. Khatima Fibers Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 7 of 1 & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Kushagra Dixit	Advocate	Respondent	
2.				

CP No. (IB) 109/ALD/2017

The case is taken up on being mentioned. Shri Devendra Vikram Singh for the petitioner. Shri Kushal Dixit for the Corporate Debtor Company.

The Corporate Debtor Company duly informed that it preferred a writ petition before Hon'ble Uttarakhand High Court, wherein, this Tribunal has also been impleaded as Respondent No.1. Further as interim measure, the Hon'ble Uttarakhand High Court has pleased to issue such direction that this Tribunal shall adjourned the matter until further order.

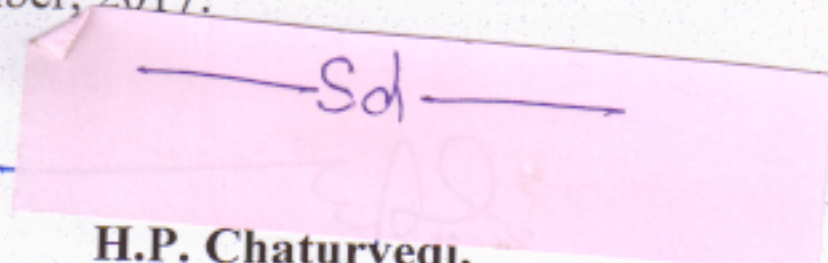
The counsel appearing for the Corporate Debtor propose to files an application in this respect. Hence, liberty is granted.

Keeping in view of such direction of the High Court, the matter is adjourned.

The matter be listed on 18th December, 2017.

Date: 27/11/2017

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)